

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-485(PB)/2017

IN THE MATTER OF:

Meenu Chopra

.... Applicant/petitioner

Vs.

Innovative Infradevelopers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner :Mr. Sumesh Dhawan, Ms.Vatsala Kak, Advs.

For the Respondent :Mr. Pallav Saxena, Mr. Ankur Bansal, Advs.

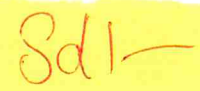
ORDER

Learned Counsel for the respondent during the course of arguments have placed reliance on pendency of litigation before Hon'ble the Supreme Court and has submitted that arguments have been heard and the judgment is awaited. In that regard, our attention has been invited to CA No. 8788 of 2015 in which arguments have been heard on 12.04.2017. According to learned Counsel, the matter is still pending. In order to examine the submissions made in the present proceedings, we would like to first read the order of the Hon'ble Supreme Court before opining finally in the present matter.

Learned Counsel for the parties shall place on record a copy of the judgment as and when delivered.

List the matter on 1st March, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)